



2026:AHC:167039

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 4725 of 2026

Aditya Yadav

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Kamal Kishor Mishra,
Kavita Nishad, Sanjeev
Kumar

Counsel for Opposite Party(s) : G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Heard Sri Kamal Kishor Mishra, learned counsel for the applicant and Sri Rajnikant Rai, learned AGA for the State.
2. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No.606 of 2025, under Section 103(1) BNS, Police Station Campierganj, District Gorakhpur, during pendency of the trial.
3. Learned counsel for the applicant submits, applicant is brother of the deceased and as per allegation as her sister i.e. deceased went alongwith one Pintu Yadav therefore he committed her murder and therefore it is a case of honour killing. He next submits, as per the prosecution applicant himself surrendered before the police and confessed his guilt and even on the information given by him dead body of the deceased was recovered but except confessional statement of the applicant before the police and recovery of dead body of the deceased there is no other evidence against the applicant on record.
4. He next submits, in the present matter applicant is in jail since 07.10.2025 i.e. for last more than nine months.

5. He next submits, therefore considering the facts of the case applicant may be enlarged on bail.

6. Per contra, learned AGA opposed the prayer for bail and submits, it is a case of honour killing and applicant committed murder of the deceased who was his sister and applicant after committing her murder himself arrived at police station and informed the police that he committed murder of his sister and even on the information given by him dead body of the deceased was recovered and therefore applicant does not deserve bail.

7. He further argued, therefore considering above facts instant bail application should be dismissed.

8. I have heard learned counsel for the parties and perused the record of the case.

9. Prima facie it appears to be a case of honour killing and applicant is brother of the deceased and he admitted his guilt after arriving at police station after committing murder of the deceased and even on his information given dead body of the deceased was recovered.

10. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is not entitled to be released on bail.

11. Accordingly, instant bail application stands **dismissed**.

11. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

12. However, applicant is in jail for last more than nine months but considering the fact that he himself admitted his guilt after arriving at police station and it appears, it is a case of honour killing, therefore trial court is directed to conclude the trial as

expeditiously as possible strictly in accordance with law on day-to-day basis without granting any unnecessary adjournment to either of the parties, preferably within six months from the date of production/communication of this order.

13. Registrar (Compliance) is directed to communicate this order to the District Judge concerned within 48 hours for necessary compliance.

August 5, 2026

Shahroz

(Sameer Jain,J.)